

MR. SPEAKER : Not allowed. Please don't...

*(Interruptions)\*\**

KUMARI MAMATA BANERJEE (Jadavpur) : Our Government has already passed a resolution...they are going to close down four Government of India Presses in West Bengal. Four units of Government of India Press are going to be closed, in West Bengal.

*(Interruptions)\*\**

MR. SPEAKER : I do not understand. There is nothing like this—not allowed. Irrelevant.

*(Interruptions)\*\**

MR. SPEAKER : Irrelevant. Not allowed. Not like this, Madam. No.

*(Interruptions)\*\**

MR. SPEAKER : Whatever the hon. lady says does not form part of the record.

*(Interruptions)\*\**

MR. SPEAKER : Will you take your seat ? You can give me a notice. Not like this.

KUMARI MAMATA BANERJEE : I have given, Sir.

MR. SPEAKER : Does not matter. Not like this. I will not allow this.

*(Interruptions)\*\**

MR. SPEAKER : I do not know why you are always wasting the time of the House. Nothing goes on record, whatever, without my permission. It is without rhyme or reason, because I have already taken action.

Now Papers to be Laid. Now Dr. G.S. Dhillon.

12.06 hrs.

### PAPERS LAID ON THE TABLE

*[English]*

Land Acquisition (Companies)  
(Amendment) Rules, 1986

THE MINISTER OF AGRICULTURE

(DR. G.S. DHILLON) : I beg to lay on the Table a copy of the Land Acquisition (Companies) (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1150 (E) in Gazette of India dated the 15th October, 1986 under proviso to sub-section (1) of section 55 of the Land Acquisition Act, 1984.

[Placed in Library. See No. LT-3217/86]

Emigration (Amendment) Rules, 1986 and  
Apprenticeship (Second Amendment)  
Rules, 1986

THE MINISTER OF STATE OF THE  
MINISTRY OF LABOUR (SHRI P.A.  
SANGMA) : I beg to lay on the table :

(1) A copy of the Emigration (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 665 (E) in Gazette of India dated the 10th September, 1986, under section 44 of the Emigration Act, 1983.

[Placed in Library. See No. LT-3218/86]

(2) A copy of the Apprenticeship (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 370 in Gazette of India dated the 24th May, 1986 under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. LT-3219/86]

Notification under Customs Act, 1962 and  
Central Excise Rules, 1944

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI  
JANARDHANA POOJARY) : I beg to lay  
on the Table :

(1) A copy each of Notification Nos. G.S.R. 1181 (E) and 1182 (E) (Hindi and English versions) published in Gazette of India dated the 5th November, 1986 together with an explanatory memorandum regarding exemption to components

required for the manufacture of power transmission system for earth-moving machinery when imported into India dated from basic customs duty in excess of 40 per cent ad valorem and from the auxiliary duty of customs in excess of 25 per cent ad valorem under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-3220/86]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

(i) G.S.R. 1189 (E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to dicalcium phosphate conforming to I.S. Specification No. 5470—1969 from the whole of the duty of excise leviable thereon.

(ii) G.S.R. 1190 (E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum making certain further amendment to Notification No. 40/85-CE dated the 17th March, 1985.

(iii) G.S.R. 1191 (E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to Thorium Hydroxide manufactured by Indian Rare Earths Limited from the whole of the duty of excise leviable thereon.

(iv) G.S.R. 1192 (E) published in Gazette of India dated the 6th November, 1986 together with an explanatory memorandum regarding exemption to 'Gudaku' which is for use as a dentifrice from the excise duty as is equivalent to the

duty already paid on tobacco powder that is used in the manufacture of such 'Gudaku'.

[Placed in Library. See No. LT-3221/86]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : I beg to lay on the Table a copy of the Delhi Urban Art Commission Employees Contributory Provident Fund (Amendment) Regulations, 1986 (Hindi and English versions) published in Notification No. 1(1)/76-DUAC in gazette of India dated the 19th July, 1986 under-sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973.

[Placed in Library. See No. LT-3222/86]

[*Translation*]

SHRI DHARAM PAL SINGH MALIK (Sonepat) : Mr. Speaker, Sir, I have given notice of a Privilege Motion...

MR. SPEAKER : I shall go through it.

[*English*]

I will look into it.

Dharam Palji, don't worry.

12.07 hrs.

STATEMENT RE : OIL DISCOVERY AT NAMTI IN ASSAM

[*English*]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : On behalf of Shri Brahma Dutt, I am glad to announce the discovery of oil at Namti Well No. 1 drilled by ONGC in Assam. The Namti structure measuring an area of about 4 Sq. Kms. is located about 6 Kms. South-West of Geleki oil field and 23 Kms. South of Sibsagar Town. During testing, oil flowed at the rate of about 130 barrels per day through a 5 mm bean.